

Central Administrative Tribunal, Principal Bench

R.A. No. 194/2001 In
O.A. No.1476/1998

New Delhi this the 10th day of May, 2001

Hon'ble Mr. Kuldip Singh, Member (J)
Hon'ble S.A.T. Rizvi, Member (A)

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Shri Karnail Chand

- Applicant

Versus

Union of India and Others.

- Respondents

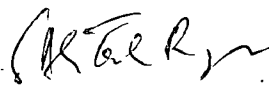
Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 194/2001 has been filed by the applicant for review of the order passed in OA 1476/98 on 4.11.2000.

2. After going through the RA, we find that the applicant has been unable to point on any error apparent on the face of record which may call for review of the order and moreso he has tried to re-argue the whole case again by filing the present which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(S.A.T. Rizvi)
Member (A)


(Kuldip Singh)
Member (J)

/Rakesh